

Section	Power or function	Remarks
1	2	3

	in this regard of the <sup>1</sup> [Zila Panchayat's] notice.	
General	Any power, duty or function which any rule requires to be exercised or performed by the <sup>1</sup> [Zila Panchayats].	. .

### SCHEDULE — V

(See section 56)

#### SCHEDULED POWERS AND FUNCTIONS OF THE MUKHYA ADHIKARI

Section	Power or function	Remarks
1	2	3

34 (1)	To obtain the consent of a <sup>1</sup> [Gram Sabha] <sup>1</sup> [Gram Panchayat], Bhumi Prabandhak Samiti, for the delegation of any of its powers or functions by <sup>1</sup> [Zila Panchayat] to any of the aforesaid bodies.	. .
34 (2)	To obtain a <sup>1</sup> [Kshetra Panchayat's] consent for taking over such power or function as may be proposed to be delegated to it by the <sup>1</sup> [Zila Panchayat].	. .
43 (1)	To address the Commission for consultation in respect of appointments to posts <sup>2</sup> [carrying such pay scales as the State Government may fix].	. .
86 (4)	To receive the draft plan of a Khand.	. .
86 (5)	<sup>3</sup> [ * * * * * ]	
101 (3)	To obtain Governments sanction for the investment of the Zila Nidhi in certain securities.	. .

[1. Subs. by sec. 61 U. P. Act No. 09 of 1994.](#)

[2. Subs. by sec. 124 \(e\) \(i\) of U. P. Act No. 09 of 1994.](#)

[3. Omit. by sec. 124 \(e\) \(ii\) of U. P. Act no. 09 of 1994.](#)

Section	Power or function	Remarks
1	2	3
102 (2)	To obtain Government's sanction for acquiring or renting land beyond the limits of the district.	. .
113	To submit a copy of budget as finally passed to the Commissioner of the Division and to the State Government.	. .
115 (3)	To communicate to the <sup>1</sup> [Kshettra Panchayat] the approval of recommendations of the Niyojan Samiti in respect of the budget of the <sup>1</sup> [Kshettra Panchayat].	. .
123 (3)	To publish tax proposals and draft rules along with notice.	. .
124 (2)	To publish modified tax proposals and revised draft rules along with notice.	. .
128	To submit copy of resolution directing imposition of tax.	. .
148	To issue a bill of demand.	. .
150	To issue a notice of demand.	. .
155	To apply to the District Magistrate to issue a warrant to another magistrate for distress of property outside the rural area or lying within the jurisdiction of another magistrate.	. .
158	To bring a suit for the recovery of <sup>1</sup> [Kshettra Panchayat's] dues.	. .
159	To require any arrears of rents being realized as arrears of land revenue.	. .
206	To give written consent for displacement, or alteration by a person of a payment, gutter, etc., belonging to the <sup>1</sup> [Zila Panchayat], and to recover expenses incurred by the <sup>1</sup> [Zila Panchayat] from offenders.	. .

Section	Power or function	Remarks
1	2	3
208	To require demolition or removal of any building, well, etc. and to take necessary proceedings.	Appealable
209	To accord permission for things which otherwise cause obstruction of a public street in a controlled rural area, to remove any obstruction and to recover cost thereof.	. .
210	To require provision of latrines and urinals in factories, schools, etc.	. .
211	To require cleansing, repairing, covering, filling up or draining off of a private well, tank, etc.	Appealable
212	To require a filthy land or building to be cleansed and put in proper order.	Appealable
215	To permit any sink, sewer or cesspool or other offensive matter to flow, drain or being put on a public street or place and to impose any conditions thereabout.	. .
219	To order clearance of noxious vegetation.	Appealable
220	To require excavations, etc. to be filled up or drained.	Appealable

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